

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.24/(MAH)/2013
I A No. 02/2016

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

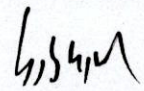
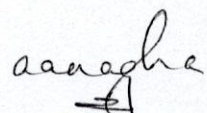
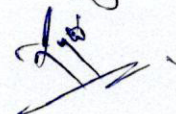
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2016

NAME OF THE PARTIES: Mr. Sudhir Raut

V/s.
M/s. Alhana Agritech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	MAHESH ATHAVALE	Company Secretary for Petitioner	
②	Anagha Anaringaraju (Kanj & Associates)	Company Secretary for Petitioner	
3	RT RajGuroo	<u>ORDER</u> Advocate for Respondents	

I.A. No. 02/2016 in C.P. No. 24/397, 398/CLB/MB/2013

Ld. Counsel for both sides, present.

If the application seeking appointment of Forensic Expert and for letting evidence is taken up for hearing, the hearing in the main petition will be further delayed, to avoid such delay, this Application is posted along with main Petition giving liberty to the Petitioner to deal with this Application at the time of main hearing.

List this matter for hearing on 22nd December, 2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 29.11.2016